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O.A. No. 77/08

ORDER DATED 20th NOVEMBER, 2008

Coram:

Hon'ble Shri A.K. Gaur, Member (J)

Hon'ble Shri C.R. Mohapatra, Member (A)

Heard Mr. B.P. Yadav, Ld. Counsel for the applicant and Mr. B.B. Patnaik, Ld. Additional Standing Counsel for the Respondents.

2. Mr. Yadav, Ld. Counsel for the applicant, submitted that the simple controversy that emerges in the present Original Application is with regard to the genuineness of the certificate of Class VIII pass issued by the Secretary, District Common Examination Board, Srikakulam. Along with the rejoinder affidavit, the applicant has filed Annexure-A/1, a letter issued by the Secretary, District Common Examination Board, Srikakulam, to the Asst. Personnel Officer, East Coast Railway, Khurda Road Division. In this letter the said Secretary has clearly ~~and conspicuously~~ justified that VIII Class Common Examination was held in April 2007 at Govt. High School, Ichapuram and that the certificate issued to the applicant with Serial No.18 and Registration No.8018 is genuine as per office records. The competent authority, while rejecting the case of the applicant, entertained doubt on the veracity and authenticity of the

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Class VIII Certificate. The authenticity of the said certificate has been proved to be true by the Secretary, District Common Examination Board, Srikakulam, vide Annexure-A/2 to the Original Application and Annexure-A/1 to the rejoinder reply, which has not been controverted by the respondents. We accordingly direct the competent authority to reconsider the case of the applicant in the light of Annexure-A/1 to the Rejoinder and pass appropriate reasoned and speaking order within 03 months from the date of receipt of copy of this order.

3. With the above observation, and direction this Original Application is disposed of.

Chak
(C.R. MOHAPATRA)
ADMINISTRATIVE MEMBER

A.K. Gaur
(A.K. GAUR)
JUDICIAL MEMBER